

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00981/2019

Dated Thursday the 25th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

K.Pandian,
S/o. (late) Krishnasamy,
No. 1/97, Middle Street,
Mullikulam,
Malli,
Virudhunagar – 626 141.

...Applicants

By Advocate M/s R.Malaichamy

Vs

1. Union of India
Rep by the Secretary,
Ministry of Communications & I.T.,
Department of Posts,
Dak Bhavan,
Sansad Marg,
New Delhi – 110 001.

2. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai- 600 002.

3. The Postmaster General,
Southern Region (TN),
Madurai- 625 002.

4. The Senior Superintendent of Post Offices,
Virudhunagar Division,
Virudhunagar- 626 001.

....Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Heard. The applicant has filed this OA seeking the following reliefs :

"I. To direct the respondents to cure the shortfall of 4 months and 14 days qualifying service by invoking Rules 88 of CCS (pension) Rules, 1972 by treating the GDS service about 25 years along with the qualifying service rendered in Postman cadre for about 9 years, 5 months & 16 days and thereby to extend the benefit of judgements in the cases of Thulasidhasan, Narasimha Raju, etc., and to grant eligible pension under old pension scheme, i.e., under CCS (Pension) Rules, 1972 to the applicant with all attendant benefits, and;

II. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. It is submitted that the applicant has made representations dt. 20.03.2019 & 31.05.2019 with regard to his grievance before the appropriate authority which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representations within a time limit to be stipulated by this Tribunal.
3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.
4. In view of the limited submission made, **we deem it appropriate to direct the competent authority to consider the representations of the applicant dt. 20.03.2019 & 31.05.2019 in accordance with the relevant rules**

& regulations and pass a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

25.07.2019

SKSI